

ITEM NO.1501  
(FOR JUDGMENT)

COURT NO.2

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6537/2022

(Arising out of impugned final judgment and order dated 02-03-2022 in CRR No. 452/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

SANDEEP KUMAR

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ANR.

Respondent(s)

([HEARD BY: HON. C.T. RAVIKUMAR AND HON. SUDHANSHU DHULIA, JJ.]  
IA No. 97144/2022 - EXEMPTION FROM FILING O.T.)

Date : 28-07-2023 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Ram Naresh Yadav, AOR  
Mr. Suryavir, Adv.  
Mr. Sunil Kumar, Adv.

For Respondent(s) Mr. Vishal Mahajan, D.A.G.  
Dr. Monika Gusain, AOR

Mr. Shreeyash Uday Lalit, Adv.  
Mr. Ishaan George, AOR  
Ms. Raveena Lalit, Adv.  
Mr. Abhinav Aggarwal, Adv.  
Mr. Krishnagopal Abhay, Adv.  
Ms. Runjhun Garg, Adv.  
Mr. Himanshu Vats, Adv.

Hon'ble Mr. Justice Sudhanshu Dhulia pronounced the judgment of the Bench comprising Hon'ble Mr. Justice C.T. Ravikumar and His Lordship.

Leave granted.

Two weeks' time is granted to surrender/ appear before the Trial Court.

The criminal appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, stands disposed of.

(RASHMI DHYANI PANT)  
COURT MASTER

(POONAM VAID)  
COURT MASTER

(signed reportable judgment is placed on the file)